

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-48(PB)/2020

IN THE MATTER OF:

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur & Ors	...	Applicant/Petitioner
Vs		
Jaipuria Buildcon Pvt Ltd.	...	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016 (CIRP).

Order delivered on 04.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Akshay Sharma, Adv. in IA No. 2087/2024 VC Mr. Vaibhav Kumar, Adv. in IA-1048/2024
For the RP	:	Mr. Shivanshu Kumar, Ms. Anshika Verma, Advs.

ORDER

Ld. Counsel for the parties appeared and submitted that the matter with the other connected applications are listed for tomorrow.

At the request, list the matter for tomorrow i.e. **05.06.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)